and ill-treatment of domestic servants in Delhi and other places;

- (b) whether an organisation called "Human Rights Trust" has brought out a report on the conditions of the domestic workers of Delhi; and
- (c) what action Government have taken following the report?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR: (a) to (c) The information is being collected and will be laid on *he Table of the House.

खेतीहर मजदूरों की समस्याओं की जांच करने के लिए परामर्शवात्री समिति

5346. श्री ईश वत्त यादव चौधरी हरमोहन सिंह :

क्या **अस** मंत्री यह बताने की कृषा कर^{*}गे कि :

- (क) क्या सरकार ने खेतिहर मजदारों की समस्याओं की जांच करने होतृ एक परामर्श-दात्री समिति का गठन किया है:
- (ख) क्या समिति की रिपोर्ट प्राप्त हो रहें हैं;
- (ग) यदि हां, तो इसका ब्यौरा क्या हैं; और
- (श) सिफारिओं को लागू करने की दिशा में सरकार ने क्या कदम उठाये हैं ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में उप मंत्री (श्री पदन सिंह घटावार) : (क) जी, नहीं । सरकार ने राष्ट्रीय ग्रामीण श्रम आयोग गठित किया था जिसने 1991 में अपनी रिपोर्ट दे दी थी ।

(स) से (६) प्रका नहीं उठता ।

Laws for Domestic Servants in Delhi and other places

5347. SHRI AHMED MOHMEDBHAI PATEL:

SHRI SURESH PACHOURI:

Will the Minister of LABOUR be pleased to state:

- (a) whether it is a fact that there are no laws for the domestic servants and childern working in Dhabas, Tea shops and Restaurants;
- (b) if so, whether the laws of the Child Labour Prohibition and Regulation Act and the Minimum Wages Act are also not applied to them;
- (c) whether the child labour in the agriculture field has also not been covered by these Acts; and
- (d) if so, whether Government are considering to bring these domestic servants and children working in Dhabas under this Act soon?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) to (d) For child labour permitted to be employed in Dhabas Tea Shops and Restaurants, Part III of the Child Labour (Prohibition & Regulation) Act, 1986, regulating the working conditions is applicable. Child labour in agricultural employment is also covered under Part III of the Act. There is no proposal under consideration of the Government to cover domestic servants under the Child Labour (Prohibition & Regulation) Act, 1985. State Governments are the appropriate Governments for inclusion of domestic servants in the Schedule to the Minimum Wages Act, 1948,